

Executives of Cement Corporation of India

1751. SHRI MOHAMMAD MAHFOOZ ALI KHAN: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether experienced executives left the State owned Cement Corporation of India (CCI) during the last few years;

(b) if so, how many experienced executives left CCI during the last three years (year-wise) and the reasons therefor :

(c) to what extent the functioning of the CCI has suffered as a result thereof; and

(d) the remedial steps taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) to (d). During the years 1982, 1983 and 1984, 147 executives had resigned from Cement Corporation of India Ltd. and 408 new executives have joined as per year-wise details given below :—

Year	Left	Joined
1982	48	85
1983	41	236
1984	50	87

Functioning of the Corporation has however, not suffered on this account. The reasons for leaving the Corporation have been stated to be mainly 'personal'. With substantial capacity coming up in Cement Industry, both in private and Public Sectors, such turn-over of executives is unavoidable.

Translation of Central Acts into Regional Languages

1752. SHRI SRIBALLAV PANIGRAHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Central Acts so far translated and published in regional language and the expenditure incurred thereon;

(b) whether the progress made in this regard is considered satisfactory; and

(c) if not, the reasons thereof and the measures being taken to improve the working of the schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) A statement setting out the number of Central Acts so far translated and published in regional languages is attached. The expenditure incurred on translation of the Central Acts into regional languages during the period 1974-75 to 1984-85 is of the order of Rs. 9,92,624.00.

(b) No, Sir,

(c) Translation of Central Acts into regional languages is done by the State agencies. The progress, therefore, depends upon the interest which the State Governments evince in the matter. The State Governments are being constantly exhorted to expedite the translation of various Central Acts into regional languages. At the Law Ministers Conference in 1982, the subject was included as one of the items for discussion, and the then Law Minister requested the State Law Ministers to take steps towards making progress in regard to the translation and printing of various Central Acts in the regional languages by taking advantage of the financial assistance extended by the Centre.

Statement

S. No.	Language.	No. of Central Acts Translated.	No. of Central Acts Printed
1	2	3	4
1.	Assamese	34	—
2.	Bengali	66	14
3.	Gujrati	513	99

4.	Kannada	104	54
5.	Malayalam	185	141
6.	Marathi	207	89
7.	Oriya	193	11
8.	Punjabi	175	32
9.	Tamil	92	20
10.	Telugu	63	4
11.	Urdu	181	—

[Traslation]

**Opening of Foreign Post Office at
Surat City, Gujarat**

1753. SHRI NARSINH MAKWANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the criteria laid down for opening a foreign post office;

(b) whether Surat city fulfils this criteria; and

(c) the new staff strength required for this foreign post office and the expenditure involved thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) Concurrence of Ministry of Finance is necessary for opening a Foreign Post Office and the criteria for opening a Foreign Post Office is the volume of traffic justifying the opening of a Collector's Office. The average collection of customs duty as a whole per year per Collector should be more than Rs. 250/ crores.

(b) No, Sir.

(c) Does not arise in view of the above.

**Corrupt Practices in Army Recruitment
at Danapur, Patna**

1754. SHRI ABDUL HANNAN ANSARI : Will the Minister of DEFENCE be pleased to state :

(a) whether his Ministry has received complaints about the demand of bribe in recruitment of Jawans at Danapur during 1st January, 1983 to 13th March, 1985;

(b) whether the Danapur police arrested some persons in February, 1985 on the charge of taking bribe; and

(c) the action being taken by Government in the matter to avoid the complaints of corrupt practices in army recruitment ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) Yes, Sir.

(b) Danapur police have arrested two persons in connection with this case.

(c) Of the two person arrested, one is a Government servant. He has been placed under suspension and disciplinary action has also been initiated against him. The other person is a civilian. The Danapur police is investigating the case. To avoid corruption in Army Recruiting Offices, the following action is being taken :-

(i) Staff posted in recruiting offices are rotated after every 2 years to ensure that no vested interest is created.

(ii) It is also insured that the same officer is not posted again in the recruiting office.

(iii) Selection of candidates is done by a selection board strictly in the order of merit.

(iv) Instructions have been issued streamlining the recruitment procedure, scrutiny of certificates and medical examinations.

(v) Complaints received are promptly investigated and exemplary punishment is awarded to those who are found guilty.

Production and Demand of Crude Oil

1755. SHRI KRISHAN PRATAP SINGH: Will the Minister of PETROLEUM be pleased to state :